- (ii) Circuit Benches from National Commission have been frequently visiting the States
- (iii) Some State Commissions have constituted Additional Benches mainly to dispose of backlog of pending cases.
- (iv) The National Commission and some of the State Commissions as well as District Fora are adopting the process of holding Lok Adalats for speedy disposal of the cases.
- (v) Financial assistance is provided by the Central Government to the States/UTs for strengthening of infrastructure of Consumer Fora including computerization and networking.
- (vi) Consumer Protection Act, 1986 is being comprehensively amended to provide, inter alia, for speedy disposal of cases.

## Implementation of the International Food Security Act

1460. DR. R. LAKSHMANAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:-

- (a) whether it is a fact that some States have not implemented the National Food Security Act, so far, if so, the reasons therefor, and
  - (b) the names of the States which have not implemented the Act, so far?

THE MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): (a) and (b) Yes Sir. Before implementation of the National Food Security Act, 2013 (NFSA), States/Union Territories (UTs) are required to complete various preparatory activities and have to certify their preparedness. Allocation of foodgrains under the Act has started to 11 States/UTs based on the preparedness and identification of beneficiaries reported by them. Remaining 25 States/UTs have not completed all the preparatory measures required for implementation of the Act. Names of these States/UTs are ⣓ Andhra Pradesh, Arunachal Pradesh, Assam, Goa, Gujarat, Jammu and Kashmir, Jharkhand, Kerala, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, West Bengal, Andaman & Nicobar Islands, Dadra & Nagar Haveli, Daman and Diu, Lakshadweep and Puducherry.

## Irregularities in procurement of paddy and wheat

1461.SHRI PRAMOD TIWARI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the quantum of wheat and paddy produced and procured during the last year and the current year, State-wise; and